

**Central Administrative Tribunal
Madras Bench**

OA 310/00916/2019

Dated Wednesday the 17th day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

M.Sasikala
No.658-1, Bharathiyar Nagar,
Thiruvarankulam, Alankudi Taluk,
Pudukottai District 622 303. Applicant

By Advocate M/s. Tranquebar Dorai Vasu

Vs.

1.The Union of India rep., by
its Secretary to Government,
Ministry of Youth Affairs & Sports,
Room No.4, Shastri Bhavan,
New Delhi 110 001.

2.The Director General,
Nehru Yuva Kendra Sangathan,
No.4, Jeevan Deep Building,
Parliament Street,
New Delhi 110 001.

3.The Zonal Director,
Nehru Yuva Kendra Sangathan,
No.22, Chari Avenue, Palavakkam,
Anna Salai Road,
Chennai 600 041.

4.The District Youth Co-ordinator,
Nehru Yuva Kendra,
T.S.No.5893/3, Kattupudukulam,
Pudukottai 623 001. Respondents

By Advocate Mr. M. Kishore Kumar (R2-4)

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to fix the pay of the applicant at Rs.11693/- per month on par with the part time sweepers working in Nehru Yuva Kendra Sangathan at Pattinamthitta with effect from 01.01.2018 i.e., the date of appointment of the applicant with all consequential monetary and service benefits including arrears of pay and to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of this case.”

2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant may be permitted to give a fresh representation to the respondents and he will be satisfied if the competent authority is directed to consider the representation submitted by the applicant within a time frame to be stipulated by this Tribunal.

3. Mr. M. Kishore Kumar takes notice for respondents 2 to 4 and submits that the respondents has no objections in passing such order.

4. In view of the limited relief sought and without going into the substantive merits of the case this OA is disposed of at the admission stage with the following directions:

The applicant is directed to file a detailed representation to the respondents within a period of one week from the date of receipt of

this order and the competent authority is directed to consider the representation submitted by the applicant in accordance with law and pass a detailed and speaking order within a period of six months thereafter.

(T. Jacob)
Member(A)
AS

17.07.2019

(P. Madhavan)
Member (J)